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C.A.No. 4232 OF 2001  
ITEM No.4

Court No. 2

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No 2 In Civil Appeal No.4232/2001

SURENDER KUMAR & ANR.

Appellant (s)

VERSUS

UNION OF INDIA

Respondent (s)

(Appln. for intervention )  
(With office report dated 30.8.2004)

Date : 31/08/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
(IN CHAMBER)

For Appellant (s)Mr. Satish Kumar, Adv.  
Mr. Abhish Kumar, Adv.

For Respondent (s)

Mr. K.S. Rana, Adv.

Mr. Wasim A. Qadri, Adv.  
Mr. M.P.S. Tomar, Adv.  
Mr. D.S. Mahra, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel appearing for applicant says that  
by an earlier order this Court has posted intervention  
application along with main appeal. In view of the same no  
further orders are required.

(PAWAN KUMAR)  
COURT MASTER

(PREM PRAKASH)  
COURT MASTER